

(c) to (e) Chief Justice, Gauhati High Court has sent a proposal for revisiting the strength of Judges in Gauhati High Court following the transfer of the judges to the newly created High Courts in Manipur, Tripura and Meghalaya. As regards the increase in number of judges of the Subordinate Courts, this is within the domain of State Government and the High Court concerned. The Supreme Court has, in its Judgment in the case of Brij Mohan Lal and others *versus* Union of India and others given on 19.04.2012, directed that 10% additional posts be created in the subordinate judiciary. The Supreme Court has further directed that funding requirement for implementation of this decision should be met by the Central and State Governments on a matching basis. The Central Government has thereafter decided to provide funds up to Rs. 80.00 crore per annum for salaries of the 10% additional positions of Judges being created in the subordinate judiciary.

#### **Night courts in jails**

‡2249. SHRI RASHEED MASOOD: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the National Human Rights Commission has suggested to Government to hold night courts in jails for the disposal of petty crimes; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) The National Human Rights Commission has not made such a suggestion.

#### **Putting tribunals under one Ministry**

2250. SHRI N.K. SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of the vacancies and pending cases in various tribunals under various Ministries and legislations;

(b) whether Government is proposing to bring all the tribunals under the administration of the Ministry of Law and Justice as directed by the Supreme Court;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

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‡Original notice of the question was received in Hindi.